

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2010/000250/7118
Appeal No. CIC/SG/A/2010/000250

Relevant Facts emerging from the Appeal:

Appellant : Sh. Dhani Ram Goel,
R/o C-533-A, Nathupura,
Burari, Delhi – 110084.

Respondent 1 : Mr. P. K. Dhamija
Public Information Officer &
Joint Director,
Delhi Jal Board,
Varunalaya Phase-I,
Jhandewalan, New Delhi

RTI application filed on : 27-08-2009
PIO replied : 14-09-2009
First appeal filed on : 23-10-2009
First Appellate Authority order : 30-11-2009
Second Appeal received on : 29-01-2010

Sl.	Information sought	The PIO's reply
1.	How much water connections in Nathupura, Burari?	There are total water connection no. 876 nos. in Nathupura.
2.	How many peoples are installed Lal Dore Certificate?	As per record 06 nos. have submitted Lal Dora Certificate.
3.	You agree Nathupura village as a Village or Colony.	Nathupura is a Rural Village.
4.	I submitted an application for new water connection dt.29-04-2006. What reasons did not receive water connection so-fare.	The matter was dealt with as per rule / bye laws.

Ground of the First Appeal:

Appellant is not satisfied with the PIO's reply.

Order of the FAA:

“Heard both the sides. The reply has been substantially furnished to the appellant. However, a copy of the policy regarding exemption of development charges to the bonafide residents may be given to the appellant within a week's time”.

Ground of the Second Appeal:

Dissatisfied information had been provided by the PIO and FAA order.

Relevant Facts emerging during Hearing:

The following were present:

Appellant : Absent;

Respondent : Mr. P. K. Dhamija, Public Information Officer & Joint Director;

The PIO shows that he has provided the copy of the policy regarding exemption of development charges to the bonafide residents of Lal-dora on the same days as ordered by the FAA.

Decision:

The Appeal is disposed.

The information has been provided to the Appellant.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
11 March 2010

(In any correspondence on this decision, mention the complete decision number.) (BK)